GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA UN-STARRED QUESTION NO.3997 TO BE ANSWERED ON 06.04.2022

CLASSIFICATION OF OFFENCES UNDER JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

3997. SHRI SANJAY SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the rationale to classify offences under Juvenile Justice (Care and Protection of Children) Act, 2015 that have imprisonment for a term of more than three years but less than seven years as non-cognisable;
- (b) whether Government received any proposal or recommendation from any State Government or National or State Commission for Protection of Child Rights to classify offences under the Act that have imprisonment for a term of more than three years but less than seven years as non-cognisable; and
- (c) if so, the names of the States and the Commissions and the details of the proposals/recommendations?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a): The Amendment in the Juvenile Justice (Care and Protection of Children) Act, 2015 has been made to ensure thorough investigation before a case is filed. Moreover, the category of offences against children in which imprisonment for a term of more than three years but less than seven years has been prescribed are cognisable under the Indian Penal Code, 1860; The Immoral Traffic (Prevention) Act, 1956 and the Child Labour (Prohibition and Regulation) Act, 1986.

(b): No, Sir.

(c): Question does not arise.
